

Govinda Menon: I beg to lay on the Table:

A copy of the Food Corporation (Sixth Amendment) Rules, 1966, published in Notification No. G.S.R. 1004 in Gazette of India dated the 22nd June, 1966, under sub-section (3) of section 44 of the Food Corporation Act, 1964 [Placed in Library. See No. LT-6454/66].

COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS (THIRD AMENDMENT) RULES, 1966

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Ramann): I beg to lay on the Table:

A copy of the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1966, published in Notification No. GSR 743 in Gazette of India dated the 21st May, 1966, under sub-section (3) of section 642 of the Companies Act, 1966. [Placed in Library. See No. LT-6455/66].

GOVERNMENT RESOLUTION re COMMISSION TO EXAMINE RATES OF DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES, AND

GOVERNMENT RESOLUTION re. TERMS OF REFERENCE OF THE ABOVE COMMISSION

Shri B. R. Bhagat: On behalf of **Shri L. N. Mishra,** I beg to lay on the Table:

- (1) A copy of Government Resolution No. F.1(8)-EII(B)/66(I) dated the 26th July, 1966, setting up a Commission to examine the rates of dearness allowance to Central Government Employees.

- (2) A copy of Government Resolution No. F.1(8)-II(B)/66(II) dated the 26th July, 1966 notifi-

ying terms of reference of the above Commission.

[Placed in Library. See No. LT-6456/66]

NOTIFICATIONS UNDER SECTION 7 OF KERALA LAND ASSIGNMENT ACT, 1960

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): I beg:

- (a) to re-lay on the Table a copy each of the following Notifications under section 7 of the Kerala Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 39/66 published in Kerala Gazette dated the 8th February, 1966, making certain amendments to the Rules for Lease of Government Lands for Cardamom Cultivation, 1961.
 - (ii) S.R.O. No. 40/66 published in Kerala Gazette dated the 8th February, 1966.
 - (iii) S.R.O. No. 41/66 published in Kerala Gazette dated the 8th February, 1966.
 - (iv) S.R.O. No. 132/66 published in Kerala Gazette dated the 29th March, 1966, making certain amendment to the Kerala Land Assignment Rules, 1964.
- [Placed in Library. See No. LT-6383/66]
- (b) to lay on the Table a copy each of the following papers:
 - (i) Annual Report of the Indian Lac Cess Committee for the year 1964-65.